

Application for grant of Certificate of Registration rejected

October 6, 1999

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of a certificate of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Harihar Vanijya Pvt. Ltd., 2A, Shakespeare Sarani, Victoria Plaza, Calcutta-700 071	30.9.1999
2.	M/s. Hingiri Finvest Pvt. Ltd., B-14, Lajpat Nagar-III, New Delhi-110 024.	4.10.1999
3.	M/s. Malaprabha Finance Pvt. Ltd., Opp. Bus Stand Road, Saundatti-591 126 (Belgaum Dist.)	5.10.1999

As such, the above companies cannot transact the business of non-banking financial institution as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

Rupambara Padhi
Manager

Press Release : 1999-2000/478